

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3885

ANSWERED ON:08.04.2003

SETTING UP OF PRIVATE UNIVERSITIES

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that some of the State Governments have granted permission for the establishment of private universities in their states;
- (b) if so, the names of the States where such universities have been established;
- (c) whether these universities have been established by the Institute of Chartered Financial Analysts of India (ICFAI);
- (d) if so, extent to which the quality of education imparted by these private institutions is in commensurate with the universities set up by the Government;
- (e) whether the Union Government and State Governments proposed to grant permission for the establishment of more such private universities; and
- (f) if so, the details thereof, location-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI KATHIRIA)

(a) to (f): Education being a subject enumerated in the Concurrent List, the State Legislatures are competent to enact laws for establishment and incorporation of Universities. As per the available information, the following private universities have been established in various States through Acts of the respective State Legislatures:

- (i) J.P. University of Information Technology, Solan (Himachal Pradesh).
- (ii) Jagadguru Rambhadracharya Handicapped University, Chitrakoot Dham (Uttar Pradesh).
- (iii) Dev Sanskrit Vishwavidyalaya, Hardwar (Uttaranchal).
- (iv) Amity Information Technology University, NOIDA (Uttar Pradesh).

Besides, the Legislative Assembly of Chhattisgarh has enacted the Chhattisgarh Niji Kshetra Vishwavidyalaya (Sthapana Aur Viniyaman) Adhiniyam, 2001 to provide for establishment and regulation of self-financed private universities in the State. Under this Act, the Institute of Chartered Financial Analysts of India (ICFAI) has set up a University at Raipur. Under the statutory provisions of the Adhiniyam, the State Govt. has, for the purpose of ascertaining the standards of teaching, examination and research or any other matter relating to the University, powers to inspect University and enforce remedial measures.